

[Shri Bal Raj Madhok]

to make some arrangements. Now, four days are elapsing between the date of election of the President and the date of his installation. Will the Government give an assurance that during these four days, they will be only a care-taker Government, care-taker President, and that no major decisions will be taken during this period? We want an assurance to that effect. We want an assurance from the Government on this. (*Interruption*) They want three days for preparation, and so, this assurance must be given to us.

SHRI GOVINDA MENON: Until the elected President enters upon his office, the Chief Justice, discharging the functions of the President, will discharge those functions.

SHRI RAL RAJ MADHOK: Why not he take it up tomorrow? There is something fishy in all this. We want to know; we want the Government to make it clear why the installation is delayed.

SHRI GOVINDA MENON: There is nothing fishy about this.

AN HON. MEMBER: He must be installed today.

MR. SPEAKER: We shall proceed to the next item.

SHRI RANGA (Srikakulam): Sir, I do not wish to enter into any argument; there is no intention on our part—we do not have any motive or anything like that in this matter, nor do we wish to read any sinister attitude with the particular position that they have taken. But are we not at least entitled to have an assurance from the Government, acting as a responsible institution here, in answer to those two questions that were posed, that at least in future, they will try to see that such a delay does not take place in these two things: holding the election of the President, and also allowing the new President to take charge.

SHRI GOVINDA MENON: That will be kept in view.

SHRI RANGA: I do not follow; the two Ministers are talking to each other. Let them say it clearly.

SHRI GOVINDA MENON: The valuable suggestion made by Prof. Ranga will certainly be kept in view.

SHRI D. N. PATODIA: For this election also.

MR. SPEAKER: I hope such situations do not arise very often.

12.30 hrs.

RE: STRIKE OF TEA GARDEN WORKERS IN WEST BENGAL

SHRI S. M. BANERJEE (Kampur): Sir, I want your permission to raise an important matter and I hope you will be kind enough to give me some time. I wrote a letter to you regarding the strike by the tea garden workers. You say that there is a short notice question. Sir, you have misunderstood the whole thing.

MR. SPEAKER: Please resume your seat. I have considered this matter about the strike situation in your favour.

SHRI S. M. BANERJEE: Sir, I know you are referring to the Short Notice Question. I read my parliamentary papers very carefully. The Short Notice Question will be replied to by Shri B. R. Bhagat. But the Calling Attention Notice regarding the tea garden strike by two lakhs workers was replied to by the hon. Labour Minister in the other House only yesterday. We could not discuss that because, unfortunately for us, the House adjourned early. So, I would humbly request that the Calling Attention or the Short Notice Question should be replied to by the Labour Minister. Otherwise, what will happen is that when we ask certain questions of Shri B. R. Bhagat, he will say "I am concerned only with the industry, not with the industrial dispute". So, you should ask

the Labour Minister to make a statement, because two lakhs workers are on strike and the entire economy of Bengal is affected by this.

**SHRI BENI SHANKER SHARMA (Banka):** I support Shri Banerjee. I have also given notice of a Calling Attention. The matter is very important. So, it should be answered by the Labour Minister and not by Shri B. R. Bhagat.

**SHRI INDRAJIT GUPTA (Alipore):** Sir, I would suggest that the names of those hon. Members who have given notice of the Calling Attention should be included in the Short Notice Question because the subject is the same. Instead of the Calling Attention, you have been pleased to admit it as a Short Notice Question.

**MR. SPEAKER:** I quite agree with you.

**श्री शिव चन्द्र झा (मधुबनी):** काल अटेंशन मंजूर करना चाहिए था ताकि सब लोगों को मौका मिलता। ऐसा मालूम होता है कि किसी सदस्य ने मंत्री से बात की और आपस में बात करके तय कर लिया।

**अध्यक्ष महोदय:** मैं जब खड़ा हूँ तो आप मत खड़े होइये। As suggested here, I will ask the Labour Minister to reply to the questions. Then, the names of those four Members would be included.

#### LOKPAL AND LOKAYUKTAS

BILL—contd.

Clause 2— contd.

**MR. SPEAKER:** The House will now take up further consideration of the Lokpal and Lokayuktas Bill. Almost the whole of the time allotted for this Bill has been exhausted and only twenty minutes are left. We are still on clause 2. As far as possible, the time allotted by the Business Advisory Committee must be adhered to.

**श्री बि० प्र० मंडल (मधेपुरा):** अध्यक्ष महोदय, मैंने जो संशोधन दिये हैं उसमें कुछ ओरिजिनल टाइप के हैं। जैसे मने कहा है कि on page 2, line 7 after "improper or" insert "discriminatory or". कहने का मतलब यह है कि भारतवर्ष में हम लोग दुनिया भर के फिरकों में बंटे हुए हैं, कास्ट, कम्युनिटी, रिलीजन और प्रोविन्सेज में बंटे हुए हैं और मुझे दुख के साथ कहना पड़ता है कि हिन्दुस्तान में बल्क आफ दी पीपुल बैंकवर्ड हैं और चाहे मिनिस्ट्री हो, चाहे सर्विसेज हों, उसमें बे लोग नहीं हैं। इसलिए डिस्क्रिमिनेशन होता है, कास्टिज्म होता है, इसलिए बिल में यह स्पेसिफिकली प्रोवीजन होना चाहिए कि जाति-पाति के नान पर जो पक्षपात होता है उसको भी लोकपाल और लोकायुक्त देखें।

दूसरा मेरा संशोधन यह है कि प्राइम मिनिस्टर को भी इस बिल में शामिल करना चाहिये और प्रेसीडेंट को अधिकार होना चाहिये प्राइम मिनिस्टर के खिलाफ चार्ज ला सकें।

दूसरी बात मुझे यह कहनी है कि मिनिस्टर और सेक्रेटरी को एक कैटेगरी में रखा गया है और यह व्यवस्था की गयी है कि सेक्रेटरी और मिनिस्टर के खिलाफ अगर कोई चार्ज लाया जाएगा तो प्राइम मिनिस्टर लायेगा। मैं संशोधन करना चाहता हूँ मिनिस्टर के खिलाफ जो कोई चार्ज हो तो प्राइम मिनिस्टर ला सकते हैं। और सेक्रेटरी के खिलाफ कोई चार्ज हो तो उस डिपार्टमेंट के मिनिस्टर या प्राइम मिनिस्टर ला सकते हैं, क्योंकि सेक्रेटरी और मिनिस्टर को एक कैटेगरी में रखना ठीक नहीं है। हमको भी प्रदेश में मिनिस्टर और चीफ मिनिस्टर रहने का मौका मिला है इसलिए मैं जानता हूँ कि मिनिस्टर और सेक्रेटरी को एक ग्रेड में रखना अच्छा नहीं है। इसलिए बिल में जहाँ तक सेक्रेटरी का सवाल है उसमें कर दिया